

SCHEDULE II

(See sections 24 and 50)

CERTIFICATE OF RECEIPT OF NOTICE

I, _____ do hereby certify that, _____ on the day of _____ notice was duly entered in my Marriage Notice Book of the marriage intended between the parties therein named and described, delivered under the hand of _____, one of the parties (that is to say):—

Names	Condition	Rank or profession	Age	Dwelling place	Length of residence	Church, chapel or place of worship in which the marriage is to be solemnized	District in which the other party resides, when the parties dwell in different districts
<i>James Smith.</i>	<i>Widower.</i>	<i>Carpenter.</i>	<i>of full age.</i>	<i>16, Clive Sreet.</i>	<i>23 days.</i>	<i>Free Church of Scotland Church, Calcutta.</i>	
<i>Martha Green.</i>	<i>Spinster.</i>	<i>.....</i>	<i>Minor.</i>	<i>20, Hastings Street.</i>	<i>More than a month.</i>		

and that the declaration ¹[or oath], required by section 17 or 41 of the Indian Christian Marriage Act, 1872 (15 of 1872), has been duly made by the said (*James Smith*).

Date of notice entered }
 Date of Certificate given } The issue of this certificate has not been prohibited by any person authorized to forbid the issue thereof.

Witness my hand, this _____ day of _____ *seventy-two.*

(Signed)

This certificate will be void, unless the marriage is solemnized on or before the _____ day of _____

[The *italics* in the Schedule are to be filled up, as the case may be, and the blank division thereof is only to be filled up when one of the parties lives in another district].

1. Ins. by Act 1 of 1903, s. 3, and the Second Schedule.